



सत्यमेव जयते

# महाराष्ट्र शासन राजपत्र

## असाधारण भाग चार-क

वर्ष ८, अंक १७]

सोमवार, मे ९, २०२२/वैशाख १९, शके १९४४

[पृष्ठे ४, किंमत : रुपये ९.००

असाधारण क्रमांक २१

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकाऱ्यांनी तयार केलेले  
(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांव्यतिरिक्त इतर)  
वैधानिक नियम व आदेश; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क),  
जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील  
इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

THE HIGH COURT OF JUDICATURE AT BOMBAY

ORIGINAL SIDE

NOTIFICATION

No. G/Amend/855/2022.—In exercise of the powers conferred by Article 229 of the Constitution of India, the Hon'ble the Chief Justice of the High Court of Judicature at Bombay is hereby pleased to direct that the following amendments shall be made to Rule 3 (a) Sr. No. 15A, 26, 27 and 28, Rule 8A, 15, 17, 18, 19 and schedule- I of the Bombay High Court Original Side Service Rules, 2002 :—

Rule No.	Existing Provision	Amended Provision
Rule 3(a) Sr. No.15A	--	Insert the new sub Rule Sr. No. 15-A as under :— <b>Senior Private Secretaries to the Honourable Judges.</b>
Rule 3(a) Sr. No.26	Personal Secretary	To be deleted
Rule 3(a) Sr. No.27	Personal Assistant to the Honourable Judges.	Personal Assistants to the Honourable Judges.
Rule 3(a) Sr. No. 28	Court Stenographers	To be deleted
Rule 8 A	--	Insert the new Rule 8A as under :- <b>8-A – Senior Private Secretaries to the Hon'ble Judges:- Appointment shall be by promotion from amongst, -</b> <b>Those of Private Secretaries of the Hon'ble Judges who have served as Private Secretaries for not less than 2 years ;</b>

Rule No.	Existing Provision	Amended Provision
		<b>Provided they hold a University Degree, preference being given to holders of Degree in Law.</b>
Rule 15	<p>Private Secretary to the Hon'ble Judge.- Appointment shall be by selection from among personal Secretaries to the Honourable Judges who have served as Personal Secretaries for not less than 2 years;</p> <p>Provided they hold a Degree from a recognised University Preference being given to holders of a Degree in Law from a recognised University.</p>	<p><b><i>Private Secretaries to the Hon'ble Judges :-</i></b> Appointment shall be by selection from amongst Personal Assistants to the Honourable Judges who have served as Personal Assistants for not less than 2 years on Merit-cum-Seniority basis.</p> <p><b>Provided they hold a University Degree, Preference being given to holders of Degree in Law.</b></p>
Rule 17	<p>Personal Secretary to the Honourable Judge.- Appointment shall be by promotion on merit-cum-Seniority from the Personal Assistants who have served as personal Assistant for not less than three years;</p> <p>Provided they hold a Degree of a recognised University.</p>	To be deleted
Rule 18	<p>Personal Assistant to the Honourable Judge.- Appointment shall be on the basis of seniority-cum-suitability from amongst the Court Stenographers.</p>	To be deleted
Rule 19	<p>Court Stenographer.-</p> <p>(a) Eligibility,-</p> <p>The post shall be filled in from amongst the candidates who,-</p> <p>(i) are not less than 21 years and not more than 35 years of age; and</p> <p>(ii) Possess a Degree from recognised University. However, this condition may be relaxed if the candidate is already working as Lower Grade Stenographer for not less than 10 years or Higher Grade Stenographer for not less than 8 years in the High Court or in any other Court or, tribunal or in the office of</p>	<p><b><i>Personal Assistants to the Honourable Judges :-</i></b></p> <p>(a) Eligibility - <b>The post shall be filled in from amongst the candidates who,-</b></p> <p>(i) are not less than 21 years and not more than 38 years of age ; and</p> <p>(ii) <b>Possess University degree. However, this condition may be relaxed if the candidate is already working as Lower Grade Stenographer for not less than 10 years or Higher Grade Stenographer for not less than 8 years in the High Court or in any other court or Tribunal or in the office of Advocate General or Government Pleader, preference being given to candidate possessing degree in law.</b></p> <p>(iii) <b>Posses at least speed of 120 w.p.m. in Shorthand and 50 w.p.m. in typing.</b></p>

Rule No.	Existing Provision	Amended Provision
	<p>Advocate General or Government Pleader. Preference will be given to candidates possessing a degree in law from a recognised University;</p> <p>(iii) Possess at least speed of 130 w.p.m. in Shorthand and 50 w.p.m. in typing.</p> <p>(b) Candidates shall be selected on the basis of examination in shorthand, typing and viva-voce.</p> <p>(c) The Chief Justice may nominate a Judge of the High Court for supervising the process of selection of the candidates for being included in the Select List.</p>	<p><b>(b) Candidates shall be selected on the basis of examination in shorthand, typing and viva-voce.</b></p> <p><b>(c) The Chief Justice may nominate a Judge of the High Court for supervising the process of selection of the candidates for being included in the Select List.</b></p>

## Schedule - I

## Pay scales in the High Court service

Sr. No.	Existing provision		Amended provision		Remark
	Code	Pay Scale	Code	Pay Scale	
(1)	(2)	(3)	(2)	(3)	
15A	--	---	Senior Private Secretaries to the Hon'ble Judges	43690-1080-49090-1230-56470 (Scale of Senior Civil Judge, ACP-I)	w.e.f. 1st October 2007
24	Private Secretary	10,000-325-15,200	Private Secretaries to the Honourable Judges	Rs. 15600-39100 + Grade pay Rs. 7900 (Pay Band 3)	w.e.f. 1st October, 2007
26	Personal Secretary	7,450-225-11,500 + Special Pay Rs. 400 per month.	To be deleted		--
27	Personal Assistant to the Honourable Judges	7,450-225-11,500	Personal Assistants to the Honourable Judges	Rs. 15600-39100 + Grade pay Rs. 6600 (Pay Band 3)	w.e.f. 1st October, 2007
28	Court Stenographers	7,450-225-11,500	To be deleted		--

HIGH COURT OF JUDICATURE  
AT BOMBAY.

Date : 7th May 2022.

M. W. CHANDWANI,  
Registrar General.